

**General Circular No. 11 /2017**

No. 1/8/2013- CL-V  
Government of India  
Ministry of Corporate Affairs

5<sup>th</sup> Floor, 'A' Wing, Shastri Bhawan,  
Dr. R. P. Road, New Delhi  
Dated: 27<sup>th</sup> September, 2017

To  
All Regional Directors,  
All Registrar of Companies,  
All Stakeholders.

**Subject: Clarification regarding the timelines for making applicable/available new Form DPT-3 issued vide the Companies (Acceptance of Deposits) Second Amendment Rules, 2017 - reg.**

Sir,

This Ministry, vide notification number G.S.R. 1172(E) dated 19<sup>th</sup> September, 2017 has issued the Companies (Acceptance of Deposits) Second Amendment Rules, 2017 thereby amending the Companies (Acceptance of Deposits) Rules, 2014. The said amendment Rules *inter-alia* provide for substitution of existing Form DPT-3 with a new Form DPT-3. Stakeholders have sought clarifications w.r.t. timelines of the applicability/availability of the new Form DPT-3.

2. The matter has been examined and it is hereby clarified that new Form DPT-3 shall be made available for E-filing after the month of November, 2017 and till the time the new e-form is made available, the existing e-form can be used.
3. This issues with the approval of Competent Authority.

Yours faithfully,

  
(K.M.S Narayanan)  
Assistant Director  
Tel: 23387263

Copy to:

- (1) E-governance section and web contents officer to place this Circular on Ministry's website.
- (2) Guard File.